GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT

RAJYA SABHA

UNSTARRED QUESTION NO. 2489
TO BE ANSWERED ON 24.03.2022

STUDY ON DAILY WAGE LABOURERS

2489. # SHRI VISHAMBHAR PRASAD NISHAD:
SMT. CHHAYA VERMA:
CH. SUKHRAM SINGH YADAV:
SHRI RAM NATH THAKUR:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government has conducted any study to figure out the number of days for which the daily wage labourers of the unorganised sector are able to get wages in a month; and
(b) whether it is a fact that daily wage labourers are forced to work at lower wages than the minimum rates of wages due to shortage of work opportunities?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)

(a) & (b): There is no such specific study done by this Ministry. However, the Government has set up a mechanism under the Minimum Wages Act, 1948 to safeguards the interests of employees including unskilled employees in the unorganized sector engaged in the scheduled employment. The Central Government and State Government have mandate for fixing and revising the minimum rates of wages payable to the employees engaged in the scheduled employment in their respective jurisdictions. The enforcement of provisions of the Minimum Wages Act, 1948 including the payment of the minimum wages are ensured by Central and State Governments.

Contd..2/-

In the central sphere the enforcement is done through the inspecting officer of the Chief Labour Commissioner (Central) and compliance in the State sphere is ensured through the State enforcement machinery. Officers of Chief Labour Commissioner (Central) conduct regular inspections and in the event of detection of any case of non-payment or less payment of Minimum Wages, they take appropriate action to ensure compliance of Minimum Wages Act, 1948. The details of inspections conducted and claim cases filed in the Minimum Wages Act, 1948 is annexed as Annexure.

Further, the workers or his authorized representative or trade union leaders can also file claim cases for less payment of Minimum Wages before the Authority appointed under Minimum Wages Act, 1948.

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Annexure

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF RAJYA SABHA UNSTARRED QUESTION NO. 2489 FOR 24.03.2022 REGARDING "STUDY ON DAILY WAGE LABOURERS" RAISED BY SHRI VISHAMBHAR PRASAD NISHAD, SMT. CHHAYA VERMA, CH. SUKHRAM SINGH YADAV AND SHRI RAM NATH THAKUR.

Minimum Wages Act, 1948

Sl. No.	Particulars	2019-20	2020-21	2021-22 (Apr-21 to Dec-21)
1	No. of Inspections conducted	7709	1664	600
2	No. of Irregularities detected	60528	11934	5324
3	No. of Irregularities Rectified	23743	7244	3764
4	No. of Presecutions	1633	441	176
5	No. of convictions	413	160	20

Claim Cases under Minimum Wages Act, 1948

Year	Filed	Decided	Awarded Amount	No. of Workers benefitted
April-2019 to Mar-2020	5882	1857	209437906	15130
Apr-2020 to Jan-2021	6449	1982	153471184	4479
Apr-2021 to Oct-2021	1222	646	143209555	2258

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